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WP-8658-2026

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VIVEK AGARWAL

&

HON'BLE SHRI JUSTICE AVANINDRA KUMAR SINGH

ON THE 24th OF APRIL, 2026WRIT PETITION No. 8658 of 2026*PRADEEP AHIRWAR**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Mukesh Kumar Agrawal, Advocate for petitioner.

Shri Manas Mani Verma, Government Advocate for State.

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ORDER

Per. Justice Vivek Agarwal

Learned counsel for the petitioner submits that the petitioner would be satisfied if the present writ petition is disposed of with a direction to the High Level Caste Scrutiny Committee to decide the complaint filed by the petitioner on affidavit on 31.03.2025, after affording an opportunity of hearing to respondent No. 3.

Learned Government Advocate for the State submits that he shall direct the competent authority, i.e., the High Level Caste Scrutiny Committee, to take a decision, if not already taken, and to communicate the same to the petitioner within sixty days from the date of this order. He further submits that the High Level Caste Scrutiny Committee shall call respondent No.3, conduct verification in accordance with the prescribed procedure and take a decision as to whether the caste certificate issued in



favour of respondent No.3 showing her to be a member of the Scheduled Caste community, is valid. After verifying the correctness of the certificate, the Committee shall pass an appropriate order within sixty days from the date of communication of this order.

Both the parties undertake to communicate this order to the Committee by 30.4.2026 through speed post with acknowledgement due.

It is however made clear that if the High Level Caste Scrutiny Committee fails to pass appropriate order within the prescribed time period i.e.30.6.2026, the petitioner will be at liberty to move an application for revival of this writ petition.

In above terms, this writ petition is disposed of.

(VIVEK AGARWAL)
JUDGE

(AVANINDRA KUMAR SINGH)
JUDGE

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